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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

QXAXXNo.

T.A. No. 31/88

198

DATE OF DECISION 18.12.1990

Shri K.N. Kumar

Petitioner

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Shri S.R. Atre

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.S. Chaudhuri, Member (A)

The Hon'ble Mr. N. Sengupta, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

P.S. Chaudhuri
(P.S. Chaudhuri)
Member (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

* * * *

Tr. No. 31/88

Shri K.N. Kumar

... Applicant

v/s

1. Union of India,
Ministry of Defence,
through the Defence Secretary,
South Block, New Delhi-11.
2. The Director General,
Defence Lands and Cantonments,
Ministry of Defence,
West Block IV, RK Puram,
Sector No. I, New Delhi - 22.
3. Manager Publication,
Government of India Press,
Faridabad.
4. Shri Abhijit Gupta,
Assistant Director,
Defence Lands and Cantonments,
C/o. Directorate of Defence Lands
and Cantonments,
Ministry of Defence,
Western Command, Simla-171003.
5. Shri D.K. Reddy,
Military Estates Officer,
Jullundur Circle,
Jullundur Cantt. ... Respondents.

CORAM: Hon'ble Member (A), Shri P.S. Chaudhuri
Hon'ble Member (J), Shri N. Sengupta.

ORAL JUDGEMENT:

Dated : 18.12.1990

(Per. P.S. Chaudhuri, Member (A))

Civil Writ Petition No. 252/79 which was filed in the High Court of Jammu & Kashmir under Articles 226 & 227 of the Constitution on 9.7.79 has come to this Bench of the Tribunal via the Chandigarh Bench and, therefore, ^{after} on the orders of the Hon'ble Chairman dated 25.5.88.

2. In it the applicant (petitioner) who was Military Estate Officer, Jammu Cantonment, is challenging

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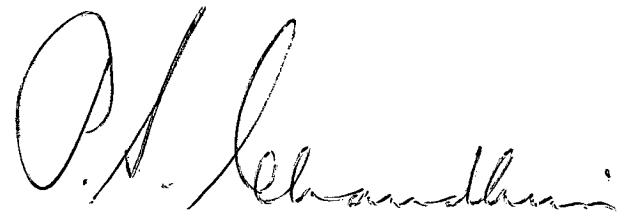
the proceedings of a review departmental promotion committee which affected his seniority qua respondents 4 and 5 adversely.

3. When this case is called on for hearing, Mr. S.R.Atre, holding the brief of Mr. P.M.Pradhan, learned advocate for respondents 1 to 3 appears but the applicant does not appear either in person or through counsel. We may mention that the applicant was also neither present nor represented when the matter was last listed on 12.11.1990 and adjourned to today. On that date, Shri Samuel, Office Superintendent in the respondents' office undertook to intimate the applicant about today's hearing.

4. In their written statement the respondents have not accepted any of the applicant's claims either in whole or in part.

5. We accordingly order that this application be dismissed for default in terms of Rule 15 of Central Administrative Tribunals (Procedure) Rules, 1987. In the circumstances of the case there will be no order as to costs.


(N. Sengupta)
Member (J)


(P.S. Chaudhuri)
Member (A)